

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 268 OF 2017 &
IA NO. 571 OF 2017**

Dated: 20th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Indian Wind Power Association (IWPA)

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Charu Singhal for R-1

Ms. Swapna Seshadri
Ms. Neha Garg
Ms. Rhea Luthra for R-2

Mr. Aditya Grover
Mr. Arun Grover for R-3

ORDER

Learned counsel for the respondents seek three weeks more time to file reply. They may take steps to file the same on or before 14.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **10.04.2018**.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**